

Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)

Appeal No. 170 of 2014 &
IA No. 282 of 2014

Dated : 8th August 2014

Present: Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson
Hon'ble Mr. Rakesh Nath, Technical Member

Gujarata Urja Vikas Nigam Ltd. Appellant(s)

Versus

**Gujarat Electricity Regulatory Commission
& Ors. Respondent(s)**

Counsel for the Appellant(s) : Mr. M.G. Ramachandran
Ms. Swapna Seshadri

Counsel for the Respondent(s): : Mr. Sakya Singha Chaudhary

ORDER

IA No. 282 of 2014
(Appl. for Stay)

We have heard the learned counsel for the parties.

We feel that no Order need be passed in this I.A., since we are of the view that the main Appeal could be taken up for final disposal by fixing an early date.

Accordingly, the I.A. is disposed of.

Appeal No. 170 of 2014

The learned counsel for the Respondent is directed to file the reply on or before 22.08.2014 after serving copy on the other side. Thereafter, the learned counsel for the Appellant is directed to file the Rejoinder on or before 28.08.2014 after serving copy on the other side.

Post the matter for final hearing on **01.09.2014**.

(Rakesh Nath)
Technical Member

(Justice M. Karpaga Vinayagam)
Chairperson

ts/js